

ITEM NO.46

COURT NO.3

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition (Civil) No. 754/2016

TEHSEEN S. POONAWALLA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IA No. 113796/2017 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 20073/2018 - CLARIFICATION/DIRECTION, IA No. 33178/2019 - CLARIFICATION/DIRECTION, IA No. 121361/2017 - CLARIFICATION/DIRECTION, IA No. 121734/2017 - EXEMPTION FROM FILING O.T., IA No. 136309/2018 - EXEMPTION FROM FILING O.T., IA No. 121358/2017 - EXEMPTION FROM FILING O.T., IA No. 127557/2018 - EXEMPTION FROM FILING O.T., IA No. 126621/2018 - EXEMPTION FROM FILING O.T., IA No. 128348/2018 - EXTENSION OF TIME, IA No. 36761/2017 - I A IMPLEADMENT, IA No. 2/2017 - INTERVENTION APPLICATION, IA No. 6718/2018 - INTERVENTION APPLICATION, IA No. 138663/2018 - INTERVENTION APPLICATION, IA No. 116511/2018 - INTERVENTION APPLICATION, IA No. 113794/2017 - INTERVENTION/IMPLEADMENT, IA No. 121355/2017 - INTERVENTION/IMPLEADMENT and IA No. 9068/2018 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

CONMT.PET.(C) No. 1190/2019 in W.P.(C) No. 754/2016 (PIL-W)
(FOR ADMISSION and IA No.167763/2019-EXEMPTION FROM FILING O.T.)

CONMT.PET.(C) No. 1497/2018 in W.P.(C) No. 754/2016 (PIL-W)
(FOR ADMISSION)

W.P.(C) No. 764/2016 (PIL-W)

W.P.(C) No. 768/2016 (PIL-W)

W.P.(C) No. 732/2017 (PIL-W)

W.P.(Crl.) No. 122/2017 (PIL-W)

CONMT.PET.(C) No. 3/2022 in W.P.(C) No. 754/2016 (PIL-W)
(FOR ADMISSION and IA No.169761/2021-APPLICATION FOR PERMISSION, IA No. 4639/2022 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 3295/2022 - EXEMPTION FROM FILING O.T., IA No. 3469/2022 - INTERVENTION APPLICATION and IA No. 2867/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 10-07-2023 These matters were called on for hearing today.

CORAM :

**HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MS. JUSTICE BELA M. TRIVEDI**

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**UPON hearing the counsel the Court made the following
O R D E R**

The learned Attorney General for India has made a suggestion, to which we agree, that the Ministry of Home Affairs shall convene a meeting of the Heads of Departments of the State Governments for compliance measures (preventive and remedial) directed by this Court in the judgment/order dated 17.07.2018. The Ministry of Home Affairs will thereupon file an affidavit stating the outcome of the meeting etc.

The State Governments shall file status report giving year-wise data from 2018 with regard to the number of complaints received, First Information Reports (FIRs) registered, and the chargesheet(s) filed. The steps/measures, preventive and remedial, taken by the State Governments in terms of the judgment/order dated 17.07.2018 shall also be mentioned/indicated in the status report.

Status report and affidavit will be filed by 30th September, 2023.

Re-list in the month of October 2023.

(DEEPAK GUGLANI)
AR-cum-PS

(R.S. NARAYANAN)
ASSISTANT REGISTRAR